

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL (AT) NO.262 OF 2019

In the matter of:

Safeco Hygiene Films Pvt Ltd

Appellant

Vs

Loganmoy Ltd Matherson Trust 1 Co (BVI) Ltd & Ors Respondent

Ms Aayushi Sharma, Mr Pradyuman Kaistha, Advocate for appellant.

Mr Prabudh Singh, Ms Aakansha Kaul, Ms Bharathi Raju, Advocate for R2.

Mr Mohit D Ram, Mr Sachin Kaushal, Advocates for R1.

And

COMPANY APPEAL (AT) NO.263 OF 2019

In the matter of:

SBPL Polymers LLP

Appellant

Vs

Loganmoy Ltd Matherson Trust 1 Co (BVI) Ltd & Ors Respondent

Ms Aayushi Sharma, Mr Pradyuman Kaistha, Advocate for appellant.

Mr Prabudh Singh, Ms Aakansha Kaul, Ms Bharathi Raju, Advocate for R3.

Mr Mohit D Ram, Mr Sachin Kaushal, Advocates for R1.

ORDER

30.01.2020-Learned counsel for the appellant in both the appeals prayed that they may be permitted to file rejoinder during the course of the day. Prayer allowed. On the joint request made by the parties for the adjournment, let the appeals be fixed for final hearing on **6th February, 2020**.

(Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam